NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No. 331/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M.

Name of the Company		Reliance Commercial Finance Ltd-Vs-Laxmivinayak Rice Mills Ltd.		
U	nder Section	7 IBC		
SI.		nation of Authorized	Appearing on behalf of	Signature with
No.	Representative (IN CAPITAL LETTERS)		date
i.)	Amab Basu	Mullick, Drocale	3 Representing loc &	Allocation
2)	Kanchon De	vite.	RP	Karge 2/18.
3)	Setular by		Cb	8/110

ORDER

Ld. Resolution Professional as well as Ld. Counsel on behalf of Committee of Creditors and corporate debtor is present.

Time period for submission of Resolution Plan is upto 17/03/2018. Resolution Professional is directed to file the progress report by 05/03/2018. Corporate debtor is directed to fully cooperate with Ld. RP. Ld. RP has submitted that corporate debtor is not submitting the required documents. In view of the submissions made by the Ld. RP, Ld. RP is directed to submit the List of Documents to the corporate debtor and the corporate debtor is further directed to submit the required documents as requested by the Resolution Professional within 7 days. Ld. Counsel for the corporate

debtor made a request that auditor may be appointed by the Tribunal. As per regulation RP is amply empowered to appoint auditor after receipt of the documents.

List it on 05/03/2018.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)